



**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "B", LUCKNOW**

(through web-based video conferencing platform)

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.564/LKW/2019
Assessment Year: N.A.

Mohammadi Mahavidyalaya Mohammadi Samiti Babaurai, Mohammdi Kheri	v.	CIT (E) Lucknow
TAN/PAN:AACA,9809M		
(Appellant)		(Respondent)

Appellant by:	Shri Ravi Ratna, Advocate		
Respondent by:	Shri S. K. Madhok, CIT (DR)		
Date of hearing:	29	06	2020
Date of pronouncement:	29	06	2020

ORDER

PER A.D. JAIN, V.P.:

This is assessee's appeal against the order dated 30/7/2019 of the ld. CIT (Exemption), Lucknow passed under section 12AA(1)(b)(ii) of the Income-tax Act, 1961.

2. The assessee moved an application dated Nil, received in this office on 24/6/2020, stating therein that the assessee wants to withdraw the appeal in ITA No.564/LKW/2019, to which the Revenue has no objection. Accordingly the appeal is dismissed as withdrawn.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 29/06/2020.

Sd/-
[T. S. KAPOOR]
ACCOUNTANT MEMBER

Sd/-
VICE PRESIDENT
[A. D. JAIN]

DATED:29/06/2020
JJ:2906

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar